

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM EBNCH**

**O.A. No. 457 OF 2007**

**Wednesday, this the 5<sup>th</sup> day of September, 2007.**

**CORAM :**

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

1. R.N.Moorthy  
Accountant PF 43  
Office of the Accountant General (A&E) Kerala  
Trivandrum  
Residing at : No.87, P.M.Swamy Colony,  
Robertson Road, II Street, Coimbatore – 641002
2. Rajesh R.  
Clerk/Typist, P Cell  
Office of the Accountant General (A&E) Kerala  
Trivandrum  
Residing at : Thazhathathara House  
Paradise Road, Kavalampilli Padam  
Vyttila PO, Ernakulam
3. Biju Sreedhar Vattaparambil  
Clerk/Typist , PF 3  
Office of the Accountant General (A&E) Kerala  
Trivandrum  
Residing at : Vattaparambil House,  
PO Peramangalam  
Thrissur – 680 545 : Applicants

**(By Advocate Mr.M.R.Hariraj )**

**Versus**

1. The Accountant General (A&E), Kerala,  
Trivandrum
2. The Comptroller and Auditor General of India  
New Delhi : Respondents

**(By Advocate Mrs. Aysha Youseff, ACGSC )**

**The application having been heard on 05.09.2007, the  
Tribunal on the same day delivered the following :**

**O R D E R**

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

**The applicants have filed the present O.A aggrieved by  
the non-consideration of their requests for transfer to the Branch Office**

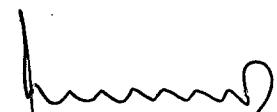
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based on Annexure A-7 list of volunteers for Ernakulam Branch published by the respondents. The applicants have made representations to the respondents requesting them to introduce the policy of provisions of transfer on rotation basis. According to them, if such policy is introduced, it would solve their problems at least partially. One such representation made by the 2<sup>nd</sup> applicant is available at Annexure A-8. According to the counsel for applicants, similar representation have been made by other applicants also.

2. Counsel for applicant submitted that he would be satisfied if a direction is given to the respondent No.1 to consider those representations within a reasonable period of time. Counsel for respondents has no objection to the above submission. I, therefore, direct the Respondent No. 1 to dispose of Annexure A-8 representation of the 2<sup>nd</sup> applicant and similar representations made by other applicants and dispose of them within a period of two months from the date of receipt of a copy of this order.

3. O.A is disposed of accordingly. There shall be no order as to costs.

Dated, the 5<sup>th</sup> September, 2007.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

vs